

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The sanctioned strength of Judges in the Jammu & Kashmir High Court is 14 and the number of vacancies as on date is 7. Appointment of Judges for filling up vacancies in High Courts is an ongoing process and is initiated by the concerned High Court. The Jammu & Kashmir High Court has informed that elevation against the existing vacancies is under consideration.

(d) As per information provided by Jammu & Kashmir High Court, the number of Judges from Jammu region is 3 and from that of Kashmir region is 4, at present.

(e) No community wise data is maintained in respect of High Court Judges, as there is no reservation.

Study on status of implementation of Acts

2848. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has conducted or in process of conducting any detailed study about the fact that many Acts and amendments in various Acts are not properly implemented due to various reasons thereby minimizing their intensity;

(b) whether the Ministry has identified the reasons therefor; and

(c) if so, the details of action taken in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No sir, the concerned administrative Ministry has to implement/enforce the Act based on their administrative preparedness for implementing the Act. The desirability or otherwise of implementing of Acts is also a policy decision to be taken by the concerned administrative Ministry/Department.

(b) and (c) Do not arise.

Pendency of cases of undertrials

2849. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the action taken by the Ministry on the fact that many hi-profile accused persons